NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

14. C.P. (IB)/374(MB)2024

CORAM:

SHRI ANIL RAJ CHELLAN **SHRI KULDIP KUMAR KAREER**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.06.2024

NAME OF THE PARTIES:- Central Bank of India
V/s
Deepak Education Limited

Section: U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

Counsel, Tejasvi Dalvi appeared for the Financial Creditor. None present on behalf of the Corporate Debtor. Counsel for the Financial Creditor has placed on record an affidavit of service which shows that the notice of the Petition has duly been served upon the Corporate Debtor as on 25.06.2024 and a copy of the track consignment report has also been annexed with the affidavit of service. However, despite service, none has come present on behalf of the Corporate Debtor, hence, the ***Corporate Debtor*** is proceeded ***ex-pate***. List this matter for the final hearing on **31.07.2024.**

Sd/- **Sd/-**
ANIL RAJ CHELLAN **KULDIP KUMAR KAREER**
Member (Technical) **Member (Judicial)**
ANKIT